

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 165/2025**

**IN THE MATTER OF:
KISHAN LAL & ANR.**

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

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Date:29/11/2025

THROUGH

Priyanka...

Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

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**REPLY ON BEHALF OF RESPONDENT NO. 10 , SEIAA, U.P. WITH
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent denies each and every statement, contention, submission, allegation and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically submitted that all such statements, submissions or averments made by the Appellant which are inconsistent with what is submitted herein are denied in their entirety, save and except those which are specifically and expressly admitted hereinafter. It is further submitted that any omission on the part of the answering Respondent to deny any averment made by the Appellant shall not, in any manner whatsoever, be construed as an admission, nor shall any adverse inference be drawn from such omission.

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- 2.** That the Ministry of Environment and Forest, Government of India, by its Notification dated 14.09.2006 (as amended), has made Prior Environmental Clearance a mandatory pre-condition for the establishment or expansion of any project or activity listed in the Schedule appended thereto, including all new projects, all expansions or modernisations crossing the prescribed threshold limits, and any change in the product mix beyond the specified range, the objective being to impose necessary restrictions or prohibitions based on potential environmental impacts.
- 3.** That under the aforesaid Notification, Environmental Clearance for matters falling under Category "A" of the Schedule is required to be obtained from the Central Government in the Ministry of Environment and Forests, whereas clearance for matters falling under Category "B" is to be obtained at the State level from SEIAA, such decision necessarily resting upon the recommendations of a duly constituted SEAC.
- 4.** That SEIAA-UP and SEAC-UP were constituted vide Notification S.O. 2276(E) dated 11.06.2021 and were subsequently reconstituted vide Notification S.O. 3921(E) dated 26.08.2025, both issued by the Ministry of Environment, Forest and Climate Change. The Directorate of Environment, Government of Uttar Pradesh, has been designated to function as the Secretariat for both bodies. All proposals for Prior Environmental Clearance received by SEIAA-UP are processed strictly in accordance with the provisions of the EIA Notification, 2006 (as amended from time to time), wherein the State Level Expert Appraisal Committee (SEAC) is mandated to make categorical recommendations to the

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concerned regulatory authority—either for grant of Prior Environmental Clearance with stipulated terms and conditions or otherwise. The State Environment Impact Assessment Authority (SEIAA) bases its final decision on the recommendations of the SEAC

- 5.** It is necessary to mention here that SEIAA-UP issued Environmental Clearance for the Integrated Township “Jaipuria Sunrise Greens,” NH-24, near Village Shahpur Bamheta, Ghaziabad, Uttar Pradesh, vide Letter No. 2347/Parya/SEAC/61/2010/AD(Y), dated 30.09.2011, in favour of Col. Ravi Sharma, Executive Vice President, M/s SMV Agencies Pvt. Ltd., 9-B, “Hansalaya,” 15 Barakhamba Road, New Delhi-110001. **True Copy of the Environmental Clearance letter dated 30.09.2011 is attached herewith and marked as Annexure P/1.**
- 6.** It is further necessary to mention that SEIAA-UP also issued Environmental Clearance for expansion of the Integrated Township “Jaipuria Sunrise Greens,” NH-24, near Village Shahpur Bamheta, Ghaziabad, Uttar Pradesh, vide Letter No. 137/Parya/SEAC/2895/2015, dated 11.06.2018, in favour of Shri Gulshan Kumar Dua, M/s SMV Agencies Pvt. Ltd., 1st Floor, Near Ritu Wears, Jaipuria Sunrise Plaza, Plot No. 12-A, Ahinsa Khand, Ghaziabad, U.P. **True Copy of the Environmental Clearance letter dated 11.06.2018 is attached herewith and marked as Annexure P/2.**
- 7.** That it is most respectfully submitted that with regard to illegal construction, the primary responsibility for its control rests with

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the MoEF&CC, the District Administration, and the Uttar Pradesh Pollution Control Board. The State Environment Impact Assessment Authority (SEIAA) is responsible only for ensuring that Environmental Clearances (EC) are granted strictly in accordance with all applicable rules and regulations.

8. That it is most respectfully submitted that SEIAA has evaluated the case while prioritising the best interests of society and natural resources (including rivers) from an environmental standpoint. The approach of SEIAA is not mine-centric but is environmental and social in nature, ensuring that local livelihoods are not adversely affected and that environmental sustainability is maintained under the prevailing circumstances.
9. That SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is confined to assessing the potential environmental impacts of proposed projects and ensuring compliance with applicable laws at the time of granting clearances. The Office Memorandum dated 29.06.2010 issued by the MoEF&CC clearly designates the Regional Offices of the Ministry as the competent authority for post-clearance monitoring, enforcement of compliance, and regulatory inspections. SEIAA, U.P., functions strictly within its jurisdiction and provides necessary inputs to the regulatory authorities as and when required. **True Copy of the Office Memorandum dated 29.06.2010 issued**

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by the MoEF&CC is attached herewith and marked as Annexure P/3.

- 10.** That SEIAA, U.P., operates strictly within its jurisdiction and does not have any institutional mechanism to oversee or enforce compliance after the issuance of Environmental Clearances. While the regulatory authority for monitoring projects vests with the MoEF&CC, SEIAA remains committed to extending full cooperation and assistance wherever required. SEIAA has also taken proactive steps within its capacity, including issuing show-cause notices to project proponents where non-compliance has been reported and forwarding such matters to the competent regulatory authorities. SEIAA, U.P., assures this Hon'ble Tribunal of its earnest commitment to upholding environmental laws and addressing all concerns in the interest of environmental protection.
- 11.** That the answering Respondent respectfully submits that it remains at the disposal of this Hon'ble Tribunal and shall abide by and ensure strict compliance with any further orders or directions that may be passed in this matter.

THROUGH

Date:29/11/2025

Place: New Delhi



**Priyanka swami
Advocate**

**Standing Counsel For State of U.P
F-13, Jangpura, New Delhi 110014**

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AFFIDAVIT

I, ANURAG YADAV, aged about 49 years s/o P.N Singh presently posted as Deputy Director, Directorate of Environment, Lucknow, Uttar Pradesh, having its office at Vineet Khand-1, Gomti Nagar, Lucknow, presently at New Delhi do hereby solemnly affirm and State on oath as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend his full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



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[Signature]

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 01 DEC day of 2025 2025,
that the contents of the foregoing affidavit are true and correct to the best of my
knowledge and no part of it is false and nothing material has been concealed
therefrom.

[Signature]

DEPONENT



*Identified By
Priyanka Swani
D/4476/10.
I identified the deponent who
has signed in my presence*

01 DEC 2025

ATTESTED

[Signature]
**NOTARY PUBLIC
(INDIA)**

Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

ANNEXURE-1

Ref.No. 2347 Parya/SEAC/ 61 /2010/AD(Y)

Date... 30 September, 2011

To,

Col. Ravi Sharma,
Executive Vice President,
M/s S.M.V. Agencies Pvt L.td.
9-B, "Hansalaya" 15, Barakhambha road,
New Delhi-110001

Sub: Regarding the Environmental Clearance for Integrated township "Jaipuria Sunrise Greens", NH-24 near village- Shahpur, Bahmeta, Ghaziabad, U.P.

Dear Sir,

Please refer to your letter dated 25-06-2007, addressed to the Director, Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that:

1. Environmental Clearance is sought for Integrated Township "Jaipuria Sunrise Greens", NH-24, near village- Shahpur, Bahmeta, Ghaziabad, U.P.
2. The total Plot area is 300 Acres. The land measuring 180 Acres has already been acquired and remaining 120 Acres is in the process of acquisition.
3. The DPR designed on 300 acres land has been approved by the Ghaziabad Development Authority, letter dated 29/11/2006.
4. A development agreement has been made between the project proponent and Ghaziabad Development Authority on 13/02/2007.
5. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.

Based on the recommendations of the State Level Expert Appraisal Committee (Meeting held on 29/05/2008) the State Level Environment Impact Assessment Authority (Meeting held on 12/09/2011) has decided to grant the Environmental Clearance to the project proposals as above subject to the effective implementation of the following conditions:

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.

3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree- felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.

24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity
41. High rise buildings should obtain clearance from aviation department or concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.

46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

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71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.

Specific Conditions :

1. Daily water requirements and waste water generation should be as per the revised water balance submitted by project proponents during the presentation.
2. It shall be ensured that no effluents are discharged out of project premises. A suitable water body shall be created to store the treated effluents during monsoon season.
3. Till such time as a comprehensive plan is not drawn up by the Ghaziabad Development Authority for treatment and disposal of municipal Solid Waste and an approved site available, it shall be the responsibility of the project proponents to ensure that Municipal Solid Wastes are treated and disposed within their premises in accordance to the Municipal Solid Wastes (Management and Handling) Rules, 2000. It should be ensured that any arrangement for this purpose shall be duly authorized by Ghaziabad Development Authority.
4. The conditions laid down in the development agreement dated 13/02/2007 made between G.D.A. and the Project Proponents should be followed.

The Committee also suggested that the matter should be considered in the light of MoEF notification dated 16/11/2011 and referred to government of India and State Government, U.P. under EP Act, 1986 for taking suitable action under law.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled. Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter. This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Nodal Officer, SEIAA, Directorate of Environment, U.P. Lucknow.

(O.P. Varma)

Joint Director Cum Chief Appraisal

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Gulshan Kumar Dua,
M/s SMV Agencies Pvt.Ltd,
1 floor, Near Ritu Wears,
Jaipuria Sunrise Plaza,
Plot no- 12A, Ahinsa Khand,
Ghaziabad, U.P.

ANNEXURE-2

Ref. No.....137...../Parya/SEAC/2895/2015

Date: 11/6 May, 2018

Sub: Environmental Clearance for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd, Regarding.

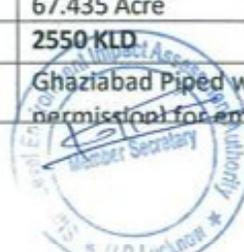
Dear Sir,

Please refer to your application/letters 14-01-2015, 21-07-2015, 18-06-2015, 16-08-2016 & 04-10-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by Shri Raghvendra Singh, authorized representative of project proponent along with their consultant M/s Voyants Solutions Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

A presentation was made by Shri Shashank Varshney, representative of project proponent along with their consultant M/s Eko Pro Engineers Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.
2. Salient features of the project:

Objective of the Project	INTEGRATE!) TOWNSHIP Complex with institutor al, community Commercial End mixed facilities
Licensed Area	300 Acre; 1214047.5 m ²
Encroachment	20.586 Acre; 153303.88 m ²
Balance Scheme A ea	279.415 Acre 1130143.81 m ²
Master Plan Roads Facilities	47.34 Acre or 192386.63 m ²
Net Area	231.875 Acre Dr 938351.75 m ²
Required Green Ar -a (15% of Net Area)	34.78 Acre or 140163.63 m ²
Green Area Provide d	37.72 Acre or 152848 m ²
Plotted Area	83.7 Acre or: 38718.46 m ²
Area for Group Housing	29.878 Acre < r 120911 m ²
Area for LIG/EWS Flats	6.19 Acre or: 5050 m ²
Institutional/service s/Communib Area	86412 m ²
Commercial area	43367 m ²
Kiosk Area	730 m ²
Internal Roads	67.435 Acre
Total Water Requirement	2550 KLD
Source of Water	Ghaziabad Piped water supply; Borewells (with CGWA permission) for emergency use



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Wastewater Generation (90% o" total	2300 KLD
STP Capacity	1047 KLD + 5 00 KLD + 450 KLD
Solid Waste Management	It will be segregated into biodegradable, recyclable and others components; md composting/disposal will be ensured into municipal bins. Separate bins for biodegradable waste and recyclable waste will be
Rainwater Harvesting	Would be provided by individual project owners
Total Electrical Requirement	29MVA
Use of Solar energy	Solar lighting for common areas and solar water heaters
Soil Excavation	Not significant
CSR Activity	2% of total project cost Education, health care and village development
No Development Zone/ Eco-sensitive Zone	Project area does not fall in buffer zone of any such area. Nearest protected area is Okhla Bird Sanctuary located more than 20 Kms from the site

3. The project is covered under category 8 "b" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24/12/2016 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 17/05/2018 & 29/05/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.

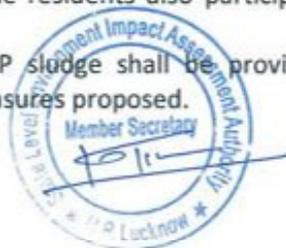


14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
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21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.



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35. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.



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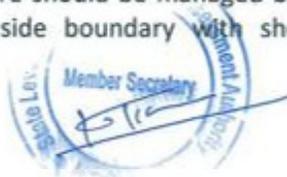
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. Treated waste water shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste water management shall be ZLD.
2. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
3. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
4. The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.
5. The project proponent shall submit within the next 3 months the details of estimated construction



- waste generated during the construction period and its management plan.
6. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
 7. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
 8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
 9. The project proponent shall install micro solar power plants, Toilets in nearby villages, public place or school from CSR fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
 10. Separate rain water harvesting arrangements should be provided in all individual plots and that should be followed as per Govt. norms. The condition should be in added in the sale deed.
 11. Construction and maintenance for covered storm water Drain/disposal from the project site to existing Nala shall be done by the project proponent after taking the permission from the competent authority.
 12. 5% area of the total plot area shall be made available for the water body development including the peripheral green belt.
 13. AAQMS during the development activities and be submitted alongwith the compliance report.
 14. Provision of parking should be restricted to ECS as required under Development Authority bye-laws.
 15. Provision of setback on all sides should be made as per Development Authority bye-laws.
 16. Copy of all NOCs from different Departments shall be obtained prior to start of construction.
 17. Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
 18. An underground water reservoir shall be planned within the premises for storage of rain water.
 19. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2000 (as amended). Municipal solid waste management plan alongwith list of identified vendors should be submitted before the occupancy.
 20. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
 21. Required no of trees should be proposed @ 01 tree/80 sqm, submit plan. Delete neem tree plantation from the plan.
 22. Project falling with in norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
 23. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
 24. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
 25. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
 26. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the



- maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
27. Total cost of the project is Rs. 671 Crore. Corporate Social Responsibility (CSR) plan along with budgetary provision amounting to 2% of the total project cost (Rs. 13.42 Cr.) proposals phase wise work to be executed shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith six monthly compliance reports. Details of work executed till now should be submitted alongwith the photographs.
 28. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
 29. All entry/exit point should be bell mouth shaped.
 30. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
 31. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
 32. Height of the stack should be provided based on combined DG sets capacity and be 6 mt higher than the tallest building. Necessary permission should be sought prior to operation of DG sets.
 33. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
 34. Crèche to be provided during the construction/operation phase.
 35. LIG & EWS housing to be provided as per U.P. Govt. Orders and building bye laws.
 36. Provision of separate room for senior citizen with proper amenities shall be made.
 37. Protection shall be provided on the windows of the high rise flats for security of residents.
 38. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
 39. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
 40. For any extraction of ground water, prior permission from CGWB shall be taken.
 41. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
 42. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
 43. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 2, 4, 5 & 6 given in E.C. letter within 3 months, falling which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding



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general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No..... /Parya/SEAC/2895/2018 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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By Speed Post

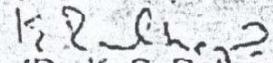
J-11013/S/2009-IA,II
Govt. of India
Ministry of Environment and Forests
IA Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of those projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala II B Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrah, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No: 24-25, Sector 31A, Dakshin Marg, Chandigarh 160002